

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

BENCH, ALLAHABAD

(This the **11TH Day of April, 2018**)**Hon'ble Mr. Justice Dinesh Gupta-Chairman****Original Application No. 330/00352/2018**

(U/S 19, Administrative Tribunal Act, 1985)

Kumari Binu Tiwari, D/o Late Vishnu Dev Tiwari, R/o
Gandhi Nagar, Panchayat Shivali, District-Kanpur
Dehat.

..... **Applicant****By Advocate: Shri R.P. Singh.**

Versus

1. Union of India through Secretary, Ministry of Labour,
Govt. of India, New Delhi.
2. Deputy Director, Karmachari Rajya Beema Nigam,
Regional Office-Panchdeep Bhawan, Sarvodaya Nagar,
Kanpur.
3. Regional Director, Karmchari Rajya Bima Nigam UP
(Ministry of Labour, Govt. of India) Kshetriya Karyalaya,
Pandeypur, District-Varanasi.

.....**Respondents****By Advocate: Shri P.K. Pandey.****ORDER**

Heard Shri Awadhesh Singh proxy counsel for Shri
R.P. Singh, counsel for the applicant and Shri P.K.
Pandey, counsel for the respondents.

2. Counsel for the applicant submitted that the grievance of the applicant is that after the death of his father the respondents have not paid any amount for terminal benefits and other retiral dues. The applicant is entitled to receive the said amount.

3. Counsel for the applicant further submitted that the grievance of the applicant would be redressed in case a direction is issued to the competent authority to decide the representation of the applicant within a stipulated time frame.

4. I feel that no useful purpose will be served in keeping this O.A. pending.

5. Accordingly, the applicant is directed to file his application/representation to the concerned authority/respondent no. 3 along with certified copy of this Court within three weeks. Thereafter, on receipt of such representation, the respondent no. 3/competent authority will decide the same by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order.

6. It is made clear that I have not gone into the merits of the case.

7. With the aforesaid direction, the OA stands disposed of. No order as to costs.

(Justice Dinesh Gupta)
Chairman

/SS/